

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.127/2003 in OA No.2741/2002

New Delhi, this the 30th day of April, 2003

Hon'ble Shri Kuldip Singh, Member(A)

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1. Bajinder Kumar S/o Deep Chand
C/o Shri Ram Kumar Jangara
H.No.354/15, Chokhandi Mohalla
Distt. Fatehabad, Haryana.
2. Rajinder Singh, S/o Sh. Chhota Singh
C/o Shri Ram Kumar Jangara
H.No.354/15, Chokhandi Mohalla
Distt. Fatehabad, Haryana.
3. Surash Kumar S/o Sh. Jught Ram
R/o Shri Ram Kumar Jangara
H.No.354/15, Chokhandi Mohalla
Distt. Fatehabad, Haryana.

...Applicants.

(By Advocate: Sh. U.Srivastava)

Versus

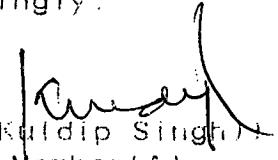
Union of India, through

1. The General Manager
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
New Delhi Northern Railway
Estate Entry Road, New Delhi.
3. The P.W.I., Budlada (BLZ)
Northern Railway
Distt. Mansa, Punjab

...Respondents.

ORDER BY CIRCULATION

This Review Application is filed by the applicant on 22.4.2003 against the order dated 25.10.2002 by which his OA No.2741/2002 was dismissed as hit by limitation as also doctrine of laches. In other words, the present RA is also filed after nearly six months from the date of aforesaid order. On this short ground, the RA is liable to be rejected and I do so accordingly.


(Kuldip Singh)
Member(A)

/Rakesh